



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A/350/1691/2017

Date of Order: 04.07.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Shri Swapan Das, son of Late Priya Nath Das, aged about 61 years, worked as A.A. O.G.M (PA&F), Kolkata, residing at 102A, Muchipara Road, P.O Paschim Putiary, Kolkata 700041.

--Applicant.

Vs

1. Union of India, through the Secretary, Ministry of Communications, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi - 1.
2. The Director (Budget), Ministry of Communications, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi - 1.
3. The General Manager (PAF), Department of Posts West Bengal Postal Circle, P-36, Chittaranjan Avenue, Yogayog Bhavan, Kolkata 700012.
4. The Asst. Director General (PA-Admn), Deptt. Of Posts, Postal Accounts wing, Dak Bhawan, New Delhi 110001.
5. The Secy. DOPT. Govt. of India, Min. Of Personnel Public Grievances and Pensions (Dept. Of Personnel & Training), 3rd Floor, Lok Nayak Bhawan, Khaim Maruet, New Delhi 110003.
6. Sunil Chandra Biswas, S.A % G.M. (PA&F) (Finance). Department of Posts, West Bengal Postal Circle, P-36, Chittaranjan Avenue, Yogayog Bhavan, Kolkata 700012.

--Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For The Respondent(s): Mr. S. Paul, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both the parties.

2. At hearing, Ld. counsel prays for liberty to make a comprehensive representation before the competent authorities annexing all the documents and judgements he wish to rely upon, particularly in the light of the order dated 11.02.2019 passed in a bunch cases, O.A 246/2018 in Tuhin Kar v. UoI & Ors.

3. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority, annexing all the judgement he wish to rely upon, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred by the applicant, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. The decision so arrived at shall be communicated to the applicant forthwith.

4. It is made clear that we have not gone into the merit of the matter and all the points to be raised in the representation are kept open for the authorities.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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